

DIVISION BENCH  
COURT - I

**O-238**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/255(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>TH</sup> FEBRUARY 2024, 10:30 A.M**

IN THE MATTER OF	VINOD KANOI VS SAPOI TEA CO LTD
UNDER SECTION	SEC. 241(1) SEC. 242(4)

**Appearances (via video conferencing/physically)**

Ms. Urmila Chakraborty, Adv. : For Petitioners  
Ms. Debaleena Dey, Adv.

Mr. K.N. Jana, Adv. : For Respondent No. 1 to 6

**ORDER**

1. Ld. Counsel for the parties present.
2. *Vide* order dated 19<sup>th</sup> of December, 2023, notice was directed to be issued to respondent No. 7-11. As per the tracking report of postal department placed on record by the Registry, these respondents have been served, however, there is no representation on their behalf.
3. Respondents 1-6 have filed their reply affidavit and the rejoinder has also been filed. Await presence on behalf of respondents 7-11.
4. Post this matter on **4/4/2024**. If there is no representation on behalf of respondents 7-11 on the next date of hearing, appropriate orders will be passed.

**Balraj Joshi**  
**Member (Technical)**

**Rohit Kapoor**  
**Member (Judicial)**